

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

05/08/2019

O.A./260/499/2019

MANOJ KUMAR THAKUR
-V/S-
D/O POST

ITEM NO:8

FOR APPLICANTS(S) Adv. : Mr. C.P. Sahani

FOR RESPONDENTS(S) Adv.: Mr. C.M. Singh

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Applicant's counsel submitted that the applicant has filed appeal dated 16.10.2018 (Annexure-A/8) to the appellate authority (Respondent No.3) against the order of punishment vide order dated 19.09.2018 (Annexure-A/7). The applicant has also filed representation dated 17.05.2019 (Annexure-A/9) praying for early disposal of the said appeal before the concerned authority.</p> <p>After hearing Ld. Counsels for the parties and after perusal of the record, we are of the view that no purpose would be served by keeping the O.A. pending. Taking note of the fact that the applicant has filed the appeal dated 16.10.2018 (Annexure-A/8) which is pending, the O.A. is disposed of at this stage with a direction to Respondent</p>

No.3/competent authority to consider the appeal dated 16.10.2018 (Annexure-A/8) of the applicant and dispose of the said appeal, by a speaking and reasoned order as per the provisions of law and existing policy, copy of which is to be communicated to the applicant within 45 days from the date of receipt of a copy of this order.

It is made clear that this Tribunal has not expressed any opinion on the merit of the case, while passing this order. The O.A. is disposed of accordingly. No costs.

Copy of this order be given to Ld. Counsel for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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